

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR DR. K.ARUL

Petition(s) for Special Leave to Appeal (C)

No(s). 8601/2015

PRAVEEN KUMAR DHUSIA

Petitioner(s)

VERSUS

STATE OF U.P AND ORS Respondent(s)
(with appln. (s) for exemption from filing O.T. and office report)

Date : 16/12/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr. Santosh Kumar, Adv.
Ms. Anindita Pujari, Adv.

For Respondent(s)

Mr. T.N. Durg Prasad, Adv.
Mr. Sunil Kumar Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Fresh steps have not been taken against respondent Nos.1
and 5 to 12. The matter is taken up today during when the Ld.
Counsel for the petitioner reports that they may be permitted
to serve notice on the standing counsel for respondent No.1,
which is also permitted.

For respondent Nos.5 and 6, dasti is permitted as
requested.

The Ld. Counsel for the petitioner reports that they want
to delete the respondent Nos.7 to 12 for which they will take
appropriate steps by filing an appropriate application.

Signature Not Verified

Two

weeks' time is granted for the purpose.
Digitally signed by
Rupam Dhamija
Date: 2015.12.16
17:54:51 IST
Reason:

List again on 18.2.2016.

(DR. K.ARUL)
Registrar